

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
CP-85(ND)/2024

IN THE MATTER OF:

Ascot Projects Private Limited Petitioner/Applicant
Vs.
Registrar Of Companies NCT of Delhi & Respondent
Haryana

Order under Section 441 of the Companies Act, 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For Respondent :

ORDER

This application has been filed under Section 441 of the Companies Act, 2013 seeking compounding of offences.

Ld. Counsel appearing for Applicant has stated that RoC has given a report. The Applicant is directed to place it on record within one week.

Issue notice to the RoC.

The Applicant is directed to serve notice along with a copy of the petition on the RoC by all modes and file proof and affidavit of service within one week.

The RoC is directed to submit report, if any, within one week thereafter.

List the matter **on 27.05.2024**.

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)